

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/25/2019 in  
ORIGINAL APPLICATION NO. 060/1158/2019**

**Chandigarh, this the 2<sup>nd</sup> day of April, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

.....

Gurdev Singh son of Sh. Pritam Singh, Ex. Conductor No. 613, aged 59 years, Chandigarh Transport Undertaking, R/o Village Deakwala, Post Office Manipur, Tehsil & Distt. Roopnagar (Punjab) 149108.

....Petitioner

( By Advocate: Shri D.R. Sharma, proxy for Shri D.R. Kaith,)

VERSUS

1. Sh. Amit Talwar, Divisional Manager and Director Transport, Chandigarh Transport, Plot No. 701, Industrial Area, Phase-I, U.T. Chandigarh 160002.
2. Sh. Amit Gupta, General Manager, Chandigarh Transport Undertaking, Depot No. 1, Industrial Area, U.T. Chandigarh 160002.

....RESPONDENTS

(By Advocate: Shri Aseem Rai)

**ORDER (oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

Mr. Aseem Rai, learned counsel appearing on behalf of respondents has produced a copy of order dated 29.3.2019 purported to be passed in compliance to direction of this Tribunal as contained in its order dated 27.9.2018 in O.A. No. 060/1158/2018. The copy of the same is taken on record. He

submits that the order of this Tribunal stands complied with therefore, this C.P. may be closed as being satisfied.

2. In view of above, the C.P. is closed being satisfied. The notice issued is discharged.

**(P.GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 02.04.2019**

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